

**IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU**
Through Physical Hearing / VC Mode (Hybrid)

ITEM No.07
I.A. Nos.192 & 26/2022 &
I.A. No.233/2023 in
C.P. (IB)No.196/BB/2020

IN THE MATTER OF:

M/s. Shree Aashraya Souhard Credit Society Ltd. ... Petitioner
Vs.
M/s. Shree Aashraya Infracon Ltd. ... Respondent

Order under Section 7 of IBC, 2016

Order delivered on 02.02.2024

CORAM:

SHRI K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SHRI MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the RP/Applicant in
IA Nos.192 & 26/2022 : Shri Chandramouli P.
Resolution Professional : Shri Haribabu Thota

For the Respondent in
IA 26/2022/Applicant in : Dr. K.S. Ravichadran with
IA 233/2023 : Ms. Manjula Devi

ORDER

I.A. No.26/2022

1. Heard the Ld. Counsels for the Applicant and Respondent.
2. The Applicant has filed written submission vide diary no.3650 dated 11.07.2023, and the same is taken on record.
3. Both the parties are directed to file brief synopsis in not more than four pages in total, along with copies of the judgments on which they are placing reliance, within a period of two weeks, if they so desire.
4. **Order Reserved**, subject to making the above compliance.

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I.A. No.192/2022

1. Heard the Ld. Counsels for the Applicant/RP.
2. The learned Counsel for the RP seeks permission to file amended Form-H in the light of subsequent modification by various Regulation to the Form-H. He is permitted to file the same along with necessary documents in support of Resolution Plan regarding Sources of Funds and Bank Guarantee etc.
3. List the matter on **06.03.2024**.

I.A. No.233/2023

1. Heard the Ld. Counsels for the Applicant.
2. List the matter on **06.03.2024**.

-Sd-
(MANOJ KUMAR DUBEY)
MEMBER (TECHNICAL)

-Sd-
(K. BISWAL)
MEMBER (JUDICIAL)

Puja